the levy price by 25 per cent. I would like to know from the Minister that if all the factories are working and we have fixed the levy price at Rs. 3.50 and the open market price or the free-sale price at Rs. 6.30 or whatever it is, why sugar is not readily available to the people and why the free sale sugar (*Interruptions*). Such a talkative Minister should not interfere. (*Interruptions*) The price ruling in the market today is between Rs. 12|- and Rs. 20|- per kilo. Why the sugar is not available in the fair price shops and why the States are not getting it and why the middle-class people are not able to get gugar today? Then, why he say that all factories are working? He gave the figure to show that maximum production is taking place and he has fixed the price. Then why the prices have been doubled? And on the basis of these prices, why is the price paid to the farmers at Rs. 30|- a quintal is not proper? If this sugar price should be at Rs. 10|- or Rs. 12|- and Rs. 3.50, then why Rs. 30|- a quintal is there?

SHRI BIRENDRA SINGH RAO: Sir, the prices for levy sugar are not fixed by the Government arbitrarily. That is on the basis of a formula laid down. The BICP is also consulted, the Tariff Commission has laid down certain norms and formulae and it is in accordance with those formulae, Rs. 3.50 has been fixed as the price on the basis of all those calculations and the price paid for levy sugar also has been fixed according to the formulae laid down and this is to enable the factories to pay higher prices for the sugarcane that is supplied by the farmer. I do not agree with my hon. friend that sugar is not available in the market. Sugar is available in the market, sugar is also being distributed through the fair price shops. Sir, the prices have also come down considerably....

AN HON. MEMBER: To Rs. 3.30 a kilo?

SHRI BIRENDRA SINGH RAO: Rs. 3.50 is the levy sugar price, but the free market price of sugar is also raised, to my mind, to Rs. 7|- or Rs. 8|-.

(*Interruptions*)

SHRI SATISH AGARWAL: Sugar is sold at 10/- in Super Bazar.

(*Interruptions*)

अध्यक्ष महोदय : मैंने तो अखबार में पढ़ा था। (व्यवधान)

SHRI BIRENDRA SINGH RAO: Delhi is a large city. The prices ruling in the Delhi market are generally higher than what they are in smaller towns outside in the sugar-producing areas, but even in Delhi, so far as I know the price is not more than Rs. 8|-. For my own house also, sugar was purchased at Rs. 8 yesterday or the day before. (*Interruptions*)

If prices have not come down, it is due to my friends there. They are eaeating a psychology of scarcity by saying that sugar production will be less. They are keeping the price high, Government wants to bring it down.

WRITTEN ANSWERS TO QUESTIONS

मध्य प्रदेश में भारतीय खाद्य निगम के कर्मचारियों के विरुद्ध शिकायतें

*400. **श्री कालो चरन शर्मा** : क्या कृषि मंत्री यह बताने की कृपा करेंग कि :

(क) क्या मध्य प्रदेश राज्य में भारतीय खाद्य निगम के कर्मचारियों के विरुद्ध लगातार ही ऐसी शिकायतें प्राप्त हो रही हैं कि वे घूस लेते हैं, खाद्यान्नों में मिलावट करते हैं और व्यापारियों को खाद्यान्नों की सप्लाई करते समय खाद्यान्नों को तोलने से भी मना करते हैं; और

(ख) यदि हां, तो इस सम्बन्ध में स्थिति पर नियंत्रण पाने के लिए क्या उपाय किये जा रहे हैं ?

कृषि तथा ग्रामीण पुनर्निर्माण और सिंचाई मंत्री (श्री वीरेन्द्र सिंह राव) : (क) भारतीय खाद्य निगम ने सूचित किया है कि मध्य प्रदेश में कार्यरत निगम के कर्मचारियों के विरुद्ध कभी-कभी शिकायतें प्राप्त होती रहती हैं जिनमें घूस लेने, स्टाक के दुर्विनियोजन और ठीक तरह से न तोलने आदि के बारे में आरोप लगाये गये होते हैं ।

(ख) भारतीय खाद्य निगम ने शिकायतों की जांच करने और क्षेत्र में अपने कर्मचारियों के कार्य-निष्पादन की अचानक जांच करने के लिए विशेष स्क्वाड गठित किये हैं । इन स्क्वाडों की रिपोर्टों की जांच की जाती है और जहां आवश्यक होता है वहां कर्मचारियों के विरुद्ध आवश्यक कार्रवाई की जाती है ।

Fishing agreement with Sri Lanka and Pakistan

*402. SHRI A. NEELALOHITHADASAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government have entered into any fishing agreement with Sri Lanka and Pakistan in respect of fishing in the Arabian Sea and the Indian Ocean; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SRHI R.V. SWAMINATHAN): (a) and (b). In the context of the Agreement between India and Sri Lanka on Maritime Boundary in the Gulf of Mannar and the Bay of Bengal and Related Matters signed on the 23rd March, 1976, the Government of India came to an understanding with Sri Lanka on fishing. It was *interalia* agreed that Sri Lanka fishing vessels not exceeding six, duly licensed by the Government of India might engage in fishing in the Wadge Bank area for a period of three years ending on the 14th January, 1980. It was also agreed that their fish catch shall not exceed 2000 tonnes in any one year.

There is no fishing agreement with Pakistan.

धान की वसूली

*405. श्री दया राम शाक्य : क्या कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या राज्य सरकारों ने सभी क्षेत्रीय खाद्य नियंत्रकों को अधिकार दिया है कि यदि वे इस बात से संतुष्ट हों कि धान में नमी है तो किसान को धान के प्रति क्विंटल निर्धारित वसूली मूल्य से 5 रुपये कम अदा करें;

(ख) यदि हां, तो क्या सरकार को इस बात की जानकारी है कि इससे भ्रष्टाचार को बढ़ावा मिलेगा तथा किसानों को धान के प्रति क्विंटल निर्धारित मूल्य से सदैव 5 रुपये कम मिलते रहेंगे;

(ग) क्या चावल मिलों को ऐसे आदेश हैं कि यदि धान प्रति क्विंटल 5 किलोग्राम कम हो तो भी वे उसे स्वीकार करें और इस बारे में निर्धारित अनुपात के अनुसार चावल की वसूली दें; और

(घ) यदि हां, तो इसके क्या कारण हैं ?

कृषि तथा ग्रामीण पुनर्निर्माण और सिंचाई मंत्री (श्री वीरेन्द्र सिंह राव) : (क) और (ख). हरियाणा, पंजाब, उत्तर प्रदेश, आन्ध्र प्रदेश और मध्य प्रदेश, जोकि धान/चावल की वसूली करते हैं और उसे केन्द्रीय पूल में देते हैं, से प्राप्त सूचनानुसार यह विदित होता है कि केवल उत्तर प्रदेश ने ही 15 नवम्बर तक 5.00 रुपये प्रति क्विंटल की दर पर और 15 दिसम्बर तक 3.00 रुपये प्रति क्विंटल